

the above cited norms in 10 per cent of the cases in opening of post offices every year.

Reopening of cases of violation of MRTP and Companies Acts by M/s. I.T.C.

1527. SHBI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government propose to reopen the cases of violation of MRTP and Companies Acts by M/s. I.T.C. Ltd. and its subsidiaries and what is the number of cases, decided during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): During the last three years, there was only one case of violation under MRTP Act in which a show cause notice was issued to M/s. ITC Ltd. Information in this regard was last supplied to the hon'ble Member vide Unstarred Rajya Sabha Question No. 609 dated 2-5-1983 vide [Rajya Sabha dated the 2nd May, 1983]. During the same period, there was no violation by the company under the Companies Act.

There is no fresh ground to reopen the said MRTP case against M/s. ITC Ltd. as the company was duly warned and the case closed.

Installation of electronic telephone

1528. SHRI VISHVAJIT PRITHVIT SINGH: Will the Minister of COMMUNICATIONS be pleased to refer to the answer to Unstarred Question 114 given in the Rajya Sabha on the 25th July, 1983 and state by when electronic telephones are likely to be installed in the country on a major scale?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Electronic telephone exchanges are likely to be installed in the country on a major scale during the next five year plan. These exchanges will work with the

telephone instruments of the type currently in use. No decision has been taken about introduction of electronic telephone instruments in the country.

अमरापुर, जिला एटा में धन का गबन

1529. श्री रामनरेश कुशवाहा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अक्टूबर, 1979 में अमरापुर जिला एटा (उत्तर प्रदेश) में 18000 (अठारह हजार) रुपये का गबन हुआ था ;

(ख) क्या यह भी सच है कि दोषी पाये गये कर्मचारियों में से केवल एक के विरुद्ध कार्यवाही की गई और दूसरे को छोड़ दिया गया ; और

(ग) क्या यह भी सच है कि जुलाई, 1982 में सेवा निवृत्त हुए एक उप-डाकपाल की पेंशन, ग्रेजुटी इसलिए रोक दी गई क्योंकि अमरापुर से धन की मांग होने पर उसने वहां धन भेज दिया था ।

संचार मंत्रालय में राज्य मंत्री (श्री बी० एन० गडगिल) : (क) जी हां । नवम्बर, 79 में न कि अक्टूबर, 79 में ।

(ख) जी नहीं । एक प्रमुख अपराधी के अतिरिक्त पांच सह-अपराधी भी थे । 31-7-82 को सेवानिवृत्त होने वाले दो कर्मचारियों के विरुद्ध कार्रवाई की गई है । तीन के विरुद्ध कार्रवाई चल रही है तथा प्रमुख अपराधी के विरुद्ध आपराधिक कार्रवाई की जा रही है ।

(ग) जी हां । सहायक पोस्टमास्टर की मृत्यु तथा निवृत्ति उपदान की अदायगी रोक दी गई है पेंशन की नहीं क्योंकि उन्होंने प्रमुख अपराधी द्वारा अधिक नकदां रोकें रखने की रिपोर्ट नहीं की थी । इस मामले में कार्रवाई की जा रहा है ।